

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DAULAT AGRO (INDIA) PVT LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Daulat Agro (India) Pvt Ltd.
2.	Date of incorporation of corporate debtor	11 th August 2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45209PN2006PTC128874
5.	Address of the registered office and principal office (if any) of corporate debtor	Mauni Complex, New Nagar Road, Sangamner – 422605, Maharashtra
6.	Insolvency commencement date in respect of corporate debtor	15th February, 2024.
7.	Estimated date of closure of insolvency resolution process	12 th August, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. S. Gopalakrishnan, (IBBI / IPA - 002 / IP - N00151 / 2017 - 2018 / 10398)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	203, The Ghatkopar Nilkanth CHS, Jethabhai Lane, Ghatkopar (East), Mumbai - 400 077 Email : gopi63.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	203, The Ghatkopar Nilkanth CHS, Jethabhai Lane, Ghatkopar (East), Mumbai - 400 077 Email : daulat.cirp@sparkresolutions.co.in
11.	Last date for submission of claims	March 3, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Daulat Agro (India) Pvt Ltd** on **15th February, 2024**

The creditors of Daulat Agro (India) Pvt Ltd, are hereby called upon to submit their claims with proof on or before February 29 , 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



S. Gopalakrishnan

Interim Resolution Professional of M/s. Daulat Agro (India) Pvt Ltd.

IP Registration No: IBBI / IPA - 002 / IP - N00151 / 2017 - 2018 / 10398

Date: 18th February, 2024

Place: Mumbai